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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**

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**ORDERS OF THE BENCH**

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**29.07.2011**

**OA No. 333/2011**

Mr. S.K. Jain, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(Justice K.S. Rathore)  
MEMBER (J)

AHQ

*3000/-*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 29<sup>th</sup> day of July, 2011

**ORIGINAL APPLICATION NO. 333/2011**

**CORAM**

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER  
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Shri Bhim Singh Meena son of Shri P.S. Meena, aged 57 years, resident of 346-47, Kataria Sadan Kamla Nehru Nagar, Hasanpura, Jaipur. Now a days Superintendent Postal Stores Department, Jaipur.

.....Applicant

(By Advocate: Mr. S.K. Jain)

**VERSUS**

1. Union of India through Secretary Ministry of Communication & IT Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.

.....Respondents

(By Advocates: -----)

**ORDER (ORAL)**

The present OA is preferred against the charge memo dated 23.09.2010 (Annexure A/1) as well as punishment order dated 13.07.2011 (Annexure A/2). It is admitted by the learned counsel for the applicant that statutory remedy available to the applicant by way of appeal has not been availed by the applicant.

2. The present OA deserves to be dismissed on this count alone being premature but looking to the fact that an amount of Rs.1,46,580/- is to be recovered from the applicant and having considered the submission made by the learned counsel for the applicant, we deem it proper to give 15 days time from today to the applicant to prefer a statutory appeal before the Appellate authority. If



such an appeal is filed within the aforesaid period, in that eventuality, the Appellate Authority is directed to dispose of the appeal expeditiously but in any case not later than a period of two months from the date of filing the appeal. The respondents are further directed not to effect any recovery from the applicant pursuant to order dated 13.07.2011 till 15 days from the date of disposal of the appeal filed by the applicant.

3. It is further made clear that if the appeal is not filed by the applicant within the stipulated period, as directed by this Tribunal, i.e. 15 days from today, in that eventuality, the respondents are at liberty to recover the amount to the tune of Rs.1,46,580/- as indicated in the order dated 13.07.2011 and the above interim order granted by this Tribunal shall stand vacated automatically.

4. With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)

MEMBER (A)

*K. S. Rathore*  
K. S. Rathore  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

AHQ